

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8652/2015

(Arising out of impugned final judgment and order dated 24/07/2015 in CRM No. 14/2015 passed by the High Court Of Calcutta Circuit Bench At Port Blair)

MOHAMMED SHAFIQUE

Petitioner(s)

VERSUS

UNION TERRITORY OF ANDAMAN & NICOBAR ISLANDS & ANR.Respondent(s)
(with appln. (s) for exemption from filing c/c of the impugned judgment)

Date : 29/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. Rauf Rahim,Adv.

For Respondent(s) Ms. G. Indira,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Pleadings are complete.

Learned counsel for the parties state, that hearing in this matter will take some time.

In view of the above, list for hearing on a non-miscellaneous day, after two weeks.

(Renuka Sadana)
Court Master

(Parveen Kr. Chawla)
AR-cum-PS